

DISTRICT & SESSIONS COURT, LATUR

Subject : Cancellation of Summer Vacation and restoration of normal Court working, in case of lifting the lock-down after 3rd May, 2020 and before 7th June, 2020.

Reference : Hon'ble High Court Circular
Dated 21st April, 2020.

No.ADM/3152/2020

Dated : 23rd April, 2020
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CIRCULAR

The Hon'ble Bombay High Court has been pleased to decide that the subordinate courts shall not avail Summer Vacation, if after 3rd May, 2020 and before 7th June, 2020 the normal Court working is restored by lifting the lock down.


During the period of Summer vacation, if normal Court working is restored, the timing of working shall be as in force prior to COVID 19 pandemic.

Inform all the Judicial Officers, staff members, Office of District Government Pleader, Latur and all Bar Associations in Latur Judicial District accordingly.

Copy of this Circular be displayed on the Notice Board of all the Courts in Latur Judicial District.

The Coordinator, Computer Section District Court, Latur shall upload this Circular on the official website of District Court, latur.

Latur
Dated : 23rd April, 2020
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(R.S. Tiwari)
Principal District & Sessions Judge,
Latur.

Copy forwarded with compliments to the Judicial Officer in Latur Judicial District, for information an necessary action.

- 1) All the Judicial Officers in Latur District.
- 2) The District Government Pleader, Latur.
- 3) The Additional/Assistant Public Prosecutor, Latur
- 4) The President/Secretary , Bar Association, Latur.
- 5) The President/Secretary, all Taluka Bar Associations in Latur District.
- 6) The Court Manager, District Court, Latur.
- 7) The Registrar, District Court, Latur
- 8) All the Head of the Branches, District Court, Latur.
- 9) The Superintendent (Jail), Latur.
- 10) Copy be affixed on the Notice Board.

No./Adm/ 3152 /2020
District & Sessins Court,
Latur

Date : 23rd April, 2020
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By Order,


Registrar,

District & Sessions Court, Latur